

Annex VI
(cf. Paragraph 22 of these Directions)

Form I: Declaration to be submitted by the sponsor

Name of the ARC :

SI. No.	Particulars	Remarks
Part A		
1.	Name of the sponsor (including previous names, if any, along with date of such changes)	
2.	Present & permanent address of the sponsor	
3.	Registered & corporate office address of the sponsor	
4.	Occupation/ nature of business of the sponsor	
5.	Citizenship and resident status if the sponsor is an individual/ ownership and control status if the sponsor is an entity (as per FEMA)	
6.	Date of birth / incorporation	
7.	CIN/ Registration No./ PAN/ TAN	
8.	Details of bank accounts - bank, branch and account no.	
9.	Profitability and average income for the last 3 years and net worth (duly certified by the statutory auditors)	
10.	Source of funds for acquisition of shares/ compulsorily convertible preference shares/ debentures/ bonds (duly certified by the statutory auditors)	
11.	Income tax returns and audited financial statements of the sponsor for the last 3 years	
12.	Details of directorship/ shareholding/ voting rights/ compulsorily convertible preference shares/ debentures/ bonds, etc. of the sponsor in banks and other institutions in the financial sector	

Sl. No.	Particulars	Remarks
13.	Details of acquisition by the sponsor (shareholding in ₹ and %) in the ARC	
14.	Whether any other person has beneficial interest in the proposed acquisition	
15.	Detailed profile on the background and experience of the sponsor, expertise and track record of business	
16.	Whether the sponsor is a financial sector entity/ Government/ public sector undertaking	
17.	Whether the sponsor has been declared as a wilful defaulter at any time in the preceding 5 years If yes, whether the sponsor continues to be a wilful defaulter	
Part B		
18.	<p>(A) List of 'Relatives' of the sponsor</p> <p>(B) List of 'Persons acting in concert' with the sponsor</p> <p>(C) List of Associate Enterprises of the sponsor</p> <p>(D) List of Entities which hold 10% or more of the paid-up share capital of the sponsor</p> <p>(E) List of HUFs where the Sponsor or his family member is a member/ karta</p> <p>(F) List of entities in which the HUF at (E) above is holding 10% or more of the paid-up share capital of that entity</p> <p>(G) List of entities in which the Sponsor is holding 10% or more of the paid-up share capital of that entity</p> <p>(H) Entities, if any, in which the Sponsor is considered as being interested (Refer Section 184 of Companies Act, 2013)</p> <p>(I) Entities where there are common shareholders of the sponsor who collectively hold 20% or more of the paid-up share capital of the Sponsor and also those entities</p> <p>(J) Related Party (Refer AS 18) of the Sponsor</p> <p><i>Explanation: For the purpose of this part,</i></p>	

Sl. No.	Particulars	Remarks
	<p>(i) <i>“Relatives” means ‘relatives’ as defined in Section 2(77) of the Companies Act 2013.</i></p> <p>(ii) <i>Persons shall be deemed to be “acting in concert” who, for a common objective or purpose of acquisition of shares in excess of 10%, pursuant to an agreement or understanding (formal or informal) directly or indirectly cooperate by acquiring or agreeing to acquire shares in the ARC;</i></p> <p>(iii) <i>‘Associate enterprises of the sponsor’, means a company whether incorporated or not, which</i></p> <p style="padding-left: 40px;"><i>(a) is a holding company or a subsidiary company of the sponsor; or</i></p> <p style="padding-left: 40px;"><i>(b) is a joint venture (defined in terms of AS 23) of the sponsor; or</i></p> <p style="padding-left: 40px;"><i>(c) controls the composition of the Board of Directors or other body governing the sponsor; or</i></p> <p style="padding-left: 40px;"><i>(d) is able to obtain economic benefits from the activities of the sponsor.</i></p>	
Part C		
19.	Has the sponsor or the persons/ entities listed in Part B been adjudged bankrupt/insolvent at any time	
20.*	If the sponsor or the persons/ entities listed in Part B is a member of a professional association/ body, details of disciplinary action, if any, pending or commenced or resulting in conviction in the past against him/ her or whether he/ she has been banned from entry at any profession/ occupation at any time	
21.*	Details of serious disciplinary or criminal prosecution, if any, pending or commenced or resulting in conviction in the past against the sponsor or the persons/ entities listed in Part B	
22.*	Has the sponsor or the persons/ entities listed in Part B at any time been found guilty of violation of rules/ legislative	

Sl. No.	Particulars	Remarks
	requirements by customs/ excise/ income tax/ foreign exchange/ other revenue authorities/ investigative agencies/ economic laws/ any regulation, including issuance of Show Cause Notice, if so, give particulars	
23.	Whether the sponsor or the persons/ entities listed in Part B have been convicted for any offence due to dishonesty, incompetence or malpractice under any legislation designed to protect members of the public from financial loss	
24.	Whether the persons/ entities listed in Part B has been declared as a wilful defaulter at any time in the preceding 5 years? If yes, whether he/she continues as a wilful defaulter?	
Part D		
25.	If the sponsor is a regulated entity, names and addresses of the regulators of the sponsor in India and abroad	
26.	Shareholding pattern of the sponsor	
27.	Details of capital raised by the sponsor during the past 3 years	
28.	Detailed corporate structure of the Group in case the sponsor belongs to a Group (preferably in a pictorial form)	

*Though it shall not be necessary for a person to mention in the column about orders and findings made by regulators which have been later on reversed / set aside in toto, however, it would be necessary to make a mention of the same, in case the reversal / setting aside is on technical reasons like limitation or lack of jurisdiction, etc., and not on merit. If the order of the regulator is temporarily stayed and the appellate / court proceedings are pending, the same also should be mentioned.

Undertaking

I confirm that the above information to the best of my knowledge and belief, is true and complete. I undertake to keep the ARC fully informed, as soon as possible, of all events which take place subsequent to submission of this declaration, which are relevant to the information provided above.

Signature and stamp of the sponsor

Place :

Date :

I solemnly declare that to the best of my knowledge and belief the information furnished in the statement above is correct, complete, and truly stated.

Signature of Authorised Official of the Company

Name :

Designation :

Company Seal :

Date :

Place :

PART E

Additional information to be submitted by the ARC

Sl.No.	Particulars	Remarks
29.	Any other explanation / information in regard to items above considered relevant for judging "fit and proper" status of the sponsor	
30.	Brief details of shareholder agreements	

Signature of Authorised Official of the Company

Name :

Designation :

Company Seal :

Date :

Place :